



#34-39

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

34.

+ ITA 724/2010

LACHMAN DASS BHATIA Appellant
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
OF INCOME TAX Respondent
Through Mr. Deepak Chopra, Advocate

AND

35.

+ ITA 725/2010

LACHMAN DASS BHATIA Appellant
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
OF INCOME TAX Respondent
Through Mr. Deepak Chopra, Advocate

AND

36.

+ ITA 726/2010

LACHMAN DASS BHATIA Appellant
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
OF INCOME TAX Respondent
Through Mr. Deepak Chopra, Advocate



AND

37.

+ ITA 727/2010

LACHMAN DASS BHATIA Appellant
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
OF INCOME TAX Respondent
Through Mr. Deepak Chopra, Advocate

AND

38.

+ ITA 728/2010

LACHMAN DASS BHATIA Appellant
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
OF INCOME TAX Respondent
Through Mr. Deepak Chopra, Advocate

AND

39.

+ ITA 729/2010

LACHMAN DASS BHATIA Appellant
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER
OF INCOME TAX Respondent
Through Mr. Deepak Chopra, Advocate



**CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANMOHAN**

**ORDER
16.09.2010**

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Heard Mr. R.M. Mehta, learned counsel for appellants and Mr. Deepak Chopra, learned counsel for Revenue.

Mr. Mehta seeks permission to withdraw the appeals to file writ petitions. Mr. Chopra has no objection to the same.

In view of aforesaid, the present appeals are permitted to be withdrawn.

Manish
CHIEF JUSTICE

Manish
MANMOHAN, J

SEPTEMBER 16, 2010

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